

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1523/2017

Reserved on : 04.05.2017
Pronounced on : 05.05.2017

HON'BLE MR. P.K. BASU, MEMBER (A)

Gopi Chandra,
Aged 76 years,
Director (Retd.),
Group 'A', Ministry of Agriculture,
S/o Late Shri Kulpati,
R/o GH-12/205, Paschim Vihar,
New Delhi. .. Applicant

(By Advocate: Ms. K.B. Hina)

Versus

1. Secretary ICAR and
Additional Secretary DARE,
ICAR, Krishi Bhawan,
New Delhi.
2. Director IGFRI,
Jhansi, UP. .. Respondents

ORDER

The applicant in this O.A. challenges the act of non-payment of GPF amounting to Rs.1410/- to him. The applicant retired on 31.03.2001. This O.A. has been filed on 20.04.2017.

2. The brief history of the case is that the applicant initially joined as Research Assistant at Indian Grassland and Fodder

Research Institute (IGFRI) on 05.01.1968. Then he shifted to Indian Veterinary Research Institute (IVRI) (an Institute of ICAR) and finally he joined Department of Agriculture and Cooperation and retired from there. The controversy relates to the GPF pertaining to the IVRI period. He had been informed by IGFRI vide letter dated 09.09.1997 that they are trying to locate the said GPF amount and requested him to furnish an undertaking that he has not received the amount earlier.

3. There is a series of correspondence between the various Institutes upto June, 2003. Thereafter, the applicant wrote to the Director General, ICAR on 11.07.2011, i.e. after a gap of about 8 years. On 09.09.2011, the IGFRI informed him that as per their audit record, no payment is due against the GPF to the applicant. He was again informed vide letter dated 15.12.2011 by IGFRI that the bank had expressed his inability to give details as it was a very old case. After a gap of about 4 years, the applicant again sent a letter dated 15.10.2015 to ICAR on this issue. Thereafter, the applicant sent letters on 06.01.2016, 04.10.2016 regarding this issue to IGFRI and ICAR and, thereafter filed this O.A. on 20.04.2017.

4. It would be seen that the applicant slept over the issue for decades. Even after the letter dated 18.06.2003 of ICAR, he slept

over it and wrote to ICAR only on 11.07.2011, i.e. after 8 years, and then kept on filing representation even when he was informed by IGFRI on 09.01.2011 that as per their audit record, no payment is due against GPF to him.

5. This O.A. is clearly hit by delay and laches and not within the limitation period in accordance with Section 21 of Administrative Tribunals Act, 1985. There is no explanation whatsoever why the applicant has delayed in approaching this Tribunal other than to say that he has been making representations from time to time.

6. The settled law by the Hon'ble Supreme Court in **S.S. Rathore v. State of M.P.**, AIR 1990 SC 10, is that repeated representations cannot be a ground for condonation of delay. In view of this, the O.A. is dismissed *in limine*. No order as to costs.

**(P.K. BASU)
MEMBER (A)**

/Jyoti/